

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 650/87

Transfer Application No: ----

DATE OF DECISION 17-12-1992

Pandurang Rakhamaji Bagore Petitioner

Mr. G.D. Samant Advocate for the Petitioners

Versus

General Manager, CR, Bombay VT and one another
Respondent

Mr. P.R. Pai Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice-Chairman

The Hon'ble ~~Shri~~ Ms.Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.C

MD

NS/

Shy
(S.K.DHAON)
VC

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.650/87

Pandurang Rakhamaji Bagore,
249/C, Teli Gali,
Near Chawan Building,
Manmad: Taluka: Nandgaon,
Dist. Nashik.

.. Applicant

-versus-

1. General Manager,
Central Railway,
Bombay V.T.
Bombay - 400 001.
2. The Divisional Railway
Manager(P),
Central Railway,
Bhusaval Division,
Bhusaval.

.. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.G.D.Samant
Advocate for the
Applicant.
2. Mr.P.R.Pai
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 17-12-1992
(Per S.K.Dhaon, Vice-Chairman)

Learned counsel for the applicant
states that, in view of the developments which
have taken place during the pendency of this
application, it is not necessary for him to
press this application on merits. According to
him the Fourth Pay Commission made certain
recommendations which have been accepted by
the department w.e.f. 1-1-1986. In terms of
the recommendations, as accepted, revision of
pay should take place. If that is done in the
case of the applicant some additional amount
would be payable to him from 1-1-1986 to

31-8-1986, the date on which he retired from service.

2. Learned counsel for the applicant states that the applicant has already made a representation in accordance with the instructions dt. 2-7-1987 issued by the Railway Board. The authority concerned shall consider the representation made by the applicant and dispose of the same on merits in accordance with law as expeditiously as possible but not beyond a period of three months from today.

3. We have no doubt that the authorities concerned will do justice in the case of the applicant. With this direction the application is disposed of finally^{but} with no order as to costs.

Usha Savara
(USHA SAVARA)
Member(A)

S.K.Dhaon
(S.K.DHAON)
Vice-Chairman

MD